

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 107
IB-380(ND)/2024

IN THE MATTER OF:

MRS. VIMLA DEVI

.... Petitioner/Applicant

Vs.

KARNATAKA BANK LIMITED

.... Respondent

Order under Section 94 of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 10.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant :

For Respondent : Mr. Gautam Singhal, Mr. Rajat Chaudhary, Ms. Aastha Vishnoi, Ms.Preeti Chauhan, Advs.

ORDER

This matter was passed over in the first call. No one has appeared even on the second call.

IB-380(ND)/2024 **dismissed** for non-prosecution.

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)